

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:5251
ANSWERED ON:10.12.2010
RAGGING IN MEDICAL AND DENTAL COLLEGES
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Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

- (a) whether cases of ragging have been reported in some medical and dental colleges in the country;
- (b) if so, the details thereof;
- (c) the action taken/proposed by the Government in this regard;
- (d) whether the Government has framed any regulations to curb the menace of ragging in medical and dental colleges; and
- (e) if so, the details thereof alongwith the measures taken for its proper compliance?

Answer

THE MINISTER OF STATE FOR HEALTH & FAMILY WELFARE (SHRI DINESH TRIVEDI)

(a) to (c): Medical Council of India (MCI) and Dental Council of India (DCI) have reported that cases of ragging in some medical/dental colleges have been received. The concerned medical/dental colleges are obliged to take necessary action against any incidence of ragging.

(d) & (e) To curb the menace of ragging, MCI and DCI, with the privous approval of the Central Government, have framed anti-ragging regulations viz. "Medical Council of India (Prevention and Prohibition of Ragging in Medical Colleges/Institutions) Regulations, 2009" as notified on 03.08.2009 and "Dental Council of India Regulations on Curbing the Menace of Ragging in Dental Colleges, 2009" as notified on 31.07.2009. It is mandatory upon the medical/dental Colleges to follow these regulations.